

# HIGH COURT OF CHHATTISGARH: BILASPUR

## ENDORSEMENT

Endt. No. 699 /Confdl. /2022  
I-8-2/2002(Part-XIII)

Bilaspur, dated 09 /03/2022

Copy of advertisement File No. 10/14/2020-NCLT (Pt-II)/286 dated 24.02.2022 of Govt. of India, National Company Law Tribunal, New Delhi regarding **filling up of the Post of Registrar, National Company Law Tribunal (NCLT), New Delhi on deputation basis** is enclosed herewith for information of the candidates concerned.

  
09-03-22  
(Sanjay Kumar Jaiswal)  
Registrar General

Encl: As above

10/14/2020-NCLT (Pt-II)/286

**File No 10/14/2020-NCLT (Pt-II)/286**  
**Govt of India**  
**National Company Law Tribunal**

6<sup>th</sup> Floor, Block-03  
CGO Complex, Lodhi Road  
New Delhi 110003  
Dated: 24/02/2022

**Subject: Filling up of the Post of Registrar, National Company Law Tribunal (NCLT), New Delhi on deputation basis.**

Applications are invited for the following post on deputation basis in the National Company Law Tribunal.

Name of the Post	No of Posts	Level in the pay matrix
Registrar, National Company Law Tribunal	01	Level-14 (Rs 144200-218200)

- The selected candidate will be required to serve at Principal Bench, New Delhi
- The details of the the post, along with eligibility criteria, education qualification/experience. etc required for the posts are given in the enclosed **Annex-1**. The Registrar, NCLT is required to discharge duties and functions as per NCLT Rules 2016.
- The period of appointment will be initially for a period of three years and will be governed by terms and conditions prescribed by the Department Personnel and Training (DOPT), Government of India in this regard as amended from time to time.
- Maximum age limit for appointment on deputation is 58 years as on last date of receipt of applications
- Application in the prescribed proforma (**Annex-II**) complete in all respect along with certificates of educational qualifications (self-attested copies), certificates attached to the application from the employer/head of office/forwarding authority, vigilance clearance and certified copies of ACRs/APARs for the last five years may be sent to the following address:

**Secretary**  
**National Company Law Tribunal**  
**6<sup>th</sup> Floor, Block-03**  
**CGO Complex, Lodhi Road**  
**New Delhi 110003**

- Last date for receipt of applications through proper channel is 60 days from the publication of the notice in Employment News. The applications received after the last date will not be considered.

*Feb 24/02/22*  
(Anupam Lahiri)  
National Company Law Tribunal  
Phone 011243-61685

*Rec  
25.02.2022  
1130*

## ANNEXURE-1

DETAILS OF POST ALONG WITH ELIGIBILITY CRITERIA, EDUCATIONAL QUALIFICATION/EXPERIENCE ETC. REQUIRED AS PER RECRUITMENT RULES FOR THE POST:

Sl No	Name of Post	No of Post	Level in the Pay Matrix	Method of Recruitment	Eligibility Criteria, educational qualification/experience etc. required as per Recruitment Rules for the post
1	Registrar	01	Level-14 (Rs. 144200-218200)	By Deputation	<p>Officers of the Central Government or State Governments or Union Territories or Courts or Tribunals or statutory organisations or State/Higher Judicial Service;</p> <p>(a) (i) holding analogous post on regular basis in the parent cadre or department; or</p> <p>(ii) a post in Level- 13A in Pay Matrix of the Seventh Central Pay Commission or equivalent with two years' regular service in the Grade; or</p> <p>(iii) a post in Level-13 in Pay Matrix of Seventh Central Pay Commission or equivalent with three years' regular service in the Grade, and</p> <p>(b) Possessing the following essential educational qualification and experience:</p> <p>(i) Degree in Law from a recognised University; and</p> <p>(ii) Experience in personnel and administrative matters.</p> <p>Note 1: The period of deputation, including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organisation or department of the Central Government shall</p>

				<p>ordinarily not to exceed five years.</p> <p>Note 2: The maximum age limit for appointment by deputation shall not be exceeding fifty-eight years as on the closing date of receipt of applications.</p> <p>Note 3: For purposes of appointment on deputation basis, the service rendered on a regular basis by an officer prior to 01<sup>st</sup> January, 2016 or the date from which the revised pay structure based on the Seventh Central Pay Commission has been extended, shall be deemed to be service rendered in the corresponding level in the Pay Matrix of the Seventh Central Pay Commission.</p>
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## ANNEXURE- II

APPLICATION FOR THE POST OF REGISTRAR, NATIONAL COMPANY LAW  
TRIBUNAL ON DEPUTATION BASIS

Paste here self-  
attested passport  
size coloured  
photograph

1	Post applied for	:	REGISTRAR, NCLT
2	Name (IN BLOCK LETTERS)	:	
3	Date of Birth	:	
4	Date of superannuation	:	
5	Category (SC/ST/OBC, etc)	:	
6	Present Post held	:	
7	Present Employer (mention the name of Central Government or State Government or Union Territory or Court or Tribunal or Statutory Organisation)	:	
8	Present Pay (Level as per 7 <sup>th</sup> CPC. If the pay is not as per pay structure of 7 <sup>th</sup> CPC, indicate the actual pay and its equivalent pay in 7 <sup>th</sup> CPC pay structure)	:	
9	Nature of present employment (i.e. Permanent/Ad-hoc/Temporary/Deputation)	:	
10	Present Office with Address	:	
11	In case the present employment is held on deputation, please state: (a) Date of appointment on deputation  (b) Name of the parent office/organisation and its address	:	
12	Service to which you belong	:	
13	Office Address	:	
	Telephone No	:	
	Mobile No (Mandatory)	:	

	Email ID (Mandatory)	:	
14	Correspondence Address	:	
	Telephone No	:	
	Mobile No (Mandatory)	:	
	Email ID (Mandatory)	:	
15	Permanent Address	:	
16	Educational Qualifications (Matric Onwards)		

Exam Passed	Name of University/Institute/Board	Year of Passing	Duration of Course	Subjects	Percentage of Marks (Mention Distinctions, if any)		
17 Details of employment in chronological order. If needed, attach a separate sheet duly authenticated by your signature as per the format given below:							
Sl No	Name of the Office/Instt/Org	Post held (Designation)	Period		Nature of appointment (Regular/Adhoc/Deputation)	Level in Pay Matrix/Pay Scale/Pay Band and Grade Pay	Nature of duties
			From	To			

18	Details of experience in Information Technology, e-	:	
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	governance, establishment, personnel and administrative matter (in chronological order)		
19	Details of proficiency in computer operation	:	
20	Details of training undergone	:	
21	Any other information the applicant wants to furnish	:	
22	Please state briefly how you find yourself best suitable for the post applied for:		

It is also certified that the information furnished above is correct and true to the best of my knowledge. In the event of my selection, I shall abide by the terms and conditions of service attached to the post.

Place:

Date:

Signature of the Candidate-----  
 Name of the Candidate-----

**Certificate to be furnished by the Employer/Head of Office/Forwarding Authority:**

Certified that the above particulars furnished by Shri/Smt----- are correct and he/she possesses educational qualifications and experience mentioned in vacancy circular. It is also certified;

1. That there is no vigilance/disciplinary case of criminal case pending or contemplated against Shr/Smt.....;
2. That his/her integrity is certified;
3. That his/her CR/APAR dossier in original is enclosed/photocopies of the ACRs/APARs for the last five years duly attested by an officer of the rank of Under Secretary to the Government of India or above, are enclosed;
4. That no major/minor penalty has been imposed on him/her during the last ten years OR a list of major/minor penalties imposed on him/her during the last ten years is enclosed;
5. That the cadre controlling authority has no objection to the consideration of the applicant for the post applied for.

Place:

Date:

.....  
Signature:

Name:

Designation:

Tel No:

Email:

(Office Seal)

List of enclosures:

- 1.
- 2.
- 3.
- 4.